DETAILED PUBLIC STATEMENT IN TERMS OF REGULATION 15(2) READ WITH REGULATION 13(4) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED TO THE PUBLIC SHAREHOLDERS OF SURYA INDUSTRIAL CORPORATION LIMITED

Registered Office: B-9, Industrial Estate, Partapur, Meerut, Uttar Pradesh - 250103

Open Offer("Offer"/"Open Offer") for acquisition of upto 1161342 equity shares ("Offer Shares"), representing 26% of the total issued and paid up equity share capital of Surya Industrial Corporation Limited ("Target"/"Target Company"/"SICL"),to the Public Shareholders of the Target Company by Mr Pratik Sharadkumar Mehta, Mrs Aruna Naresh Satunda, Mr Kaushal D Vadecha and Mr Nikhil Champaklal Shah ("Hereinafter collectively referred to as "Acquirers") for the purpose of this Open Offer.

This Detailed Public Statement (DPS) is being issued by the Manager to the Offer i.e., D & A Financial Services (P) Limited, on behalf of the Acquirers, namely, Mr Pratik Sharadkumar Mehta, Mrs Aruna Naresh Satunda, Mr Kaushal D Vadecha and Mr Nikhil Champaklal Shah ("Hereinafter collectively referred to as "Acquirers") pursuant to Regulation 13(4) as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred to as "SEBI (SAST) Regulations, 2011") pursuant to Public Announcement dated March 06, 2014 ("PA"), in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulation, 2011 filed on March 06, 2014 with Bombay Stock Exchange Limited ("BSE"), Delhi Stock Exchange Ltd (DSE), Uttar Pradesh Stock Exchange Ltd, (UPSE) Ahmedabad Stock Exchange Ltd (ASE) and Jaipur Stock Exchange Ltd (JSE) and with the Securities and Exchange Board of India("SEBI") and the target company at its registered office, in terms of Regulation 14(2) of the SEBI (SAST) Regulations, 2011 and subsequent amendments thereto.

ACQUIRERS,TARGET COMPANY AND OFFER

(A). Information about the Acquirers

(1) Mr Pratik Sharadkumar Mehta (Acquirer No 1)

1. Mr Pratik Sharadkumar Mehta, S/o of Shri Sharadbhai Mehta, aged about 26 years, is residing at B/504, Shubham Appt, Behind Sargam Shopping Centre, Parle Point, Umra, Surat - 395001. He is a Charterd Accountant and He is having more than 4 years of working experience in the field of Business Administration.
2. Mr. Kartik S Mehta, Chartered Accountant (Membership No. 118865) proprietor of Kartik S. Mehta & Co having office at 120-121, Swati Chambers, Galemandi Road, Near Delhi Gate, Surat has certified vide his certificate dated February 15, 2014 that the Net worth of Mr Pratik Sharadkumar Mehta as on February 15, 2014 Rs 90.68 lacs and further the letter also confirms that he has sufficient means to fulfill his part of obligations under this offer.
3. He does not hold any equity shares in the target company as on the date of Public Announcement.
4. He does not hold directorship in any company and has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").

(2) Mrs Aruna Naresh Satunda (Acquirer No 2)

1. Mrs Aruna Naresh Satunda, D/o of Mr Navain Kewalchand Jarora, aged about 36 years, is residing at D-301, Govardhan Complex, Gumpha Road, Jogeshwari East, Mumbai - 400060. She is acting through her Power of Attorney holder by Mr Pratik Sharadkumar Mehta resident of B/504, Shubham Appt, Behind Sargam Shopping Centre, Parle Point, Umra, Surat - 395001. She is Undergraduate and having more than 3 years of working experience in the field of Business Administration.
2. Mr. H.V Maheta, Chartered Accountant (Membership No. 112397) proprietor of H.V. Maheta & Co having office at 41, Bhuta Niwas, Building No. 1, Dr Ambedkar Road, Matunga (C.R.), Mumbai - 400019 has certified vide his certificate dated February 25, 2014 that the Net worth of Mrs Aruna Naresh Satunda as on January 01, 2014 is Rs 196.4 lacs and further the letter also confirms that She has sufficient means to fulfill his part of obligations under this offer.
3. She holds 360000 numbers of equity shares in Target Company as on the date of public announcement.
4. She does not hold directorship in any company and has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").

(3) Mr Kaushal D Vadecha (Acquirer No. 3)

1. Mr Kaushal D Vadecha, S/o of Mr Dinesh Chandra Vardhilal Vadecha, aged about 38 years, is residing at A-37, Happy Home Appt, near Saibaba Mandir, Saibaba Nagar, Borivali West, Mumbai - 400092. He is acting through his Power of Attoney holder by Mr Pratik Sharadkumar Mehta resident of B/504, Shubham Appt, Behind Sargam Shopping Centre, Parle Point, Umra, Surat - 395001. He is Under Graduate and He is having more than 8 years of working experience in the field of Business Marketing.
2. Mr. Kartik S Mehta, Chartered Accountant (Membership No. 118865) proprietor of Kartik S. Mehta & Co having office at 120-121, Swati Chambers, Galemandi Road, Near Delhi Gate, Surat has certified vide his certificate dated February 15, 2014 that the Net worth of Mr Kaushal D Vadecha as on February 15, 2014 Rs 17.99 lacs and further the letter also confirms that he has sufficient means to fulfill his part of obligations under this offer.
3. He does not hold any equity shares in the target company as on the date of Public Announcement.
4. He does not hold directorship in any company and has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").

(4) Mr Nikhil Champaklal Shah (Acquirer No. 4)

1. Mr Nikhil Champaklal Shah, S/o of Mr Champaklal Okhabhai Shah, aged about 37 years, is residing at A-5, Ravi Park Apartment, B/H Dalichand Nagar, Nanpura, Surat - 395001. He is acting through his Power of Attorney holder by Mr Pratik Sharadkumar Mehta resident of B/504, Shubham Appt, Behind Sargam Shopping Centre, Parle Point, Umra, Surat - 395001. He is Commerce Graduate and He is having more than 8 years of working experience in the field of Business Marketing.
2. Mr. Kartik S Mehta, Chartered Accountant (Membership No. 118865) proprietor of Kartik S. Mehta & Co having office at 120-121, Swati Chambers, Galemandi Road, Near Delhi Gate, Surat has certified vide his certificate dated February 24, 2014 that the Net worth of Mr Nikhil Champaklal Shah as on February 24, 2014 Rs 938.75 lacs and further the letter also confirms that he has sufficient means to fulfill his part of obligations under this offer.
4. He dose not hold directorship in any company and has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**")
5. He holds 345610 numbers of equity shares in Target Company as on the date of public announcement.

(B) Details of Sellers

2.1 Seller 1 - Mr Vivek Jain

1. Mr Vivek Jain S/o Late Mr Indra Kumar Jain, aged 47 years resident of Krishna Flour Mills Compound, Railway Road, Meerut - 250002. He belongs to Promoter Group of Target Company.
2. As on the date of DPS, he holds 413250 equity shares/voting rights in the Target Company representing 9.25% of the issued and paid up equity share capital capital/voting capital of the Target Company.
3. He has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
4. After Closure of the Offer, Mr Vivek Jain will not hold any equity shares in the Target Company.

2.2 Seller 2 - Mr Vikas Jain

1. Mr Vikas Jain S/o Late Mr. Indra Kumar Jain, aged 54 years resident of Krishna Flour Mills Compound, Railway Road, Meerut - 250002. He belongs to Promoter Group of Target Company.
2. As on the date of DPS, he holds 1833 equity shares/voting rights in the Target Company representing 0.04% of the issued and paid up equity share capital capital/voting capital of the Target Company.
3. He has not been prohibited by SEBI from dealing in securities, in terms of section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
4. After Closure of the Offer, Mr Vikas Jain will not hold any equity shares in the Target Company.

(C) Details of Target Company

SURYA INDUSTRIAL CORPORATION LIMITED

1. Surya Industrial Corporation Limited was originally incorporated as a Private Limited Company under the Companies Act, 1956 under the name and style as M/s Upayan Exports Private Limited vide Certificate of Incorporation dated December 13, 1988 issued by the Registrar of Companies U.P Kanpur. Further the Upayan Exports Private Limited converted into public limited company under the name Upayan Exports Limited under the Companies Act, 1956 vide its Certificate dated November 01, 1994 issued by the Registrar of Companies U.P Kanpur. Again the name of the company was changed from Upayan Exports Limited to its current name i.e Surya Industrial Corporation Limited vide fresh Certificate of Incorporation dated November 24, 1994 issued by the Registrar of Companies, U.P Kanpur. The Registered Office of the Company is situated at B-9, Industrial Estate, Partapur, Meerut - 250103. Ph No. 0121-2440658, Fax. 0121 - 2440659.The Company does not belong to any group.
2. The Authorized Share Capital of SICL as on June 30, 2013 is Rs 10,00,00,000 (Ten Crores Only) consisting of 1,00,00,000 equity shares of Rs 10/- (Rupee Ten Only) each. The Paid-up equity share capital of SICL as on date stood at Rs 44667000/- (Fourty Four Crores Sixty Six Lacs Seven Thousands Only) Comprising of 4466700 (Forty Four Lacs Sixty Six Thousand Seven Hundred only) fully paid up equity share of Rs 10/- (Rupees Ten only) each.
3. There are no partly paid up shares in the Target Company.
4. The main business activities of the Target Company is to purchase, sell, import, export or deal in as commission agent or otherwise agricultural, fruits and fruits products, dairy machinery, tools & implements. To deal in rods,sheets,sheets rolls, utensils, fancy and all types of metals or alloys/ferrous or non ferrous (including that made of stainless steel, brass, white - metal, Copper) and major areas of business are manufacturing of electrical lamination and tyres.
5. The Shares of "SICL" are listed on Bombay Stock Exchange Limited (BSE), UP Stock Exchange Ltd. (UPSE), Delhi Stock Exchange (DSE), Ahmedabad Stock Exchange (ASE) and Jaipur Stock Exchange (JSE) and the shares of the target company are frequently traded at the Bombay Stock Exchange Limited.
6. The Brief financials of the SICL are as under:

(Amount in Rs. Lacs)

Particulars	Year ended June 30, 2011 (Audited)	Year ended June 30, 2012 (Audited)	Year ended June 30, 2013 (Audited)	6 Months ended December 31, 2013 (Unaudited)
Total Income/Net Income including extraordinary income	66.05	68.28	220.53	0.06
Profit After Tax	19.97	7.18	174.06	(1.33)
Earnings Per Share (EPS) (In Rs)	0.45	0.16	3.90	(0.03)
Net worth	(135.18)	(128.00)	46.06	44.72

* Source: As Certified by Mr. K. K. Jain, Chartered Accountant (Membership No. 071281) Partner of KKJ & Associates, Statutory Auditor of the company having office at 1332, Behind Kamdhenu Dairy, P.L. Sharma Road, Meerut, Ph No. 0121-2663548 has Certified vide his Certificate dated March 11, 2014.

D. Details of the Offer

1. This offer is made to all the equity shareholders of Target Company other than acquirers and sellers to acquire up to 1161342 equity shares of face value of Rs 10/- each at an offer price of Rs 10/- per equity shares ("Offer Price"), payable in cash, aggregating to Rs 116.1342 lacs ("Offer Size").
2. The offer shares represent 26% of the paid up equity share capital of the Target Company as on the 10th Working day (with "**Working Day**" as defined under the SEBI (SAST) Regulations, 2011) after the closure of the tendering period under the Open Offer("**Emerging Voting Capital**")
3. The Emerging Voting Capital has been computed as follows:

Particulars	Issued and Paid up Capital and Voting Rights	% of Emerging Voting Capital
Fully paid up Equity Share as on the date of PA	4466700	100
Partly paid up Equity Share as on the date of PA	Nil	Nil
Convertible instrument outstanding	Nil	Nil
Employee stock options outstanding	Nil	Nil
Emerging Voting Capital	**4466700**	**100**

4. The Offer is subjected to the following statutory approvals namely:
   (a) As on the date of Public Announcement, no approval will be required from any Bank/Financial Institutions for the purpose of this Offer, to the best of the knowledge of the Acquirers.
   (b) As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
   (c) The Offer would be subject to all other statutory approvals if any that may become applicable at a later date before the completion of Offer.
   (d) In case of a delay in the receipt of any statutory approvals that become applicable to the offer, SEBI may, if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default, failure or neglect on the part of the Acquirers to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, permit the Acquirers to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of time to the Acquirers to make payment of the consideration to the Public Shareholders whose Equity Shares have been accepted in the offer.
5. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations and is not a competitive bid in terms of Regulation 20 of the SEBI (SAST) Regulations.
6. The Acquirers at present have no intention to sell, dispose of or otherwise encumber any significant assets of SICL in the succeeding two years, except in the ordinary course of business of SICL. However SICL's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of SICL in terms of Regulation 25(2) of the Regulations.
7. The acquisition of 26% of the paid up equity share capital of target company under this offer together with the equity shares being acquired in terms of share purchase agreement will not result in public shareholding in SICL being reduced below the minimum level required for the purpose of continuous listing under clause 40A of the Listing Agreement and read with Rule 19A of the Securities Contract Regulations/Rules, 1957 ("SCRR"). Assuming full acceptance under this offer, the post offer holdings of the acquirers shall not go beyond the maximum permissible non public shareholding under SCRR and in case the holding of the acquirers goes beyond the limit due to further acquisitions, the acquirers hereby undertakes to reduce their shareholding to the level stipulated in the SCRR and within the time specified therein and through permitted routes available under the listing agreement including any other such routes as may be approved by SEBI from time to time.

II. BACKGROUND TO THE OFFER

1. This Offer is made in accordance with Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011 pursuant to the entering in to share purchase agreement with the Sellers as defined above.
2. The Acquirers and the Sellers have entered into the Share Purchase Agreement, pursuant to which and subjected to the satisfaction or waiver, if applicable, of the conditions contained in the SPA, the Sellers have agreed to Sell, and the Acquirers have agreed to Purchase in aggregate of 415083 equity shares at a price of Rs 10.00 (Rupees Ten Only) per equity shares representing approximately 9.29% of the total paid up equity share capital of the Target Company along with complete management control of target company (the "**Sale Shares**") from the Sellers as follows:
   1. 413250 Equity Shares representing 9.25% of the Emerging Voting Capital of the Target from Seller 1.
   2. 1833 Equity Shares representing 0.04% of the Emerging Voting Capital of the Target from Seller 2.
   3. Mode of Payment: The Offer Price is payable in Cheque in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011.
   4. The Acquirers are interested in taking over the management and control of SICL. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the offer. At present, the acquirers have no intention to change the existing line of business of target company.

III SHAREHOLDING AND ACQUISITION DETAILS

The Current and Proposed Shareholding of the acquirers in Target Company and the details of their acquisitions are as under:

Details	Acquirer 1		Acquirer 2		Acquirer 3		Acquirer 4	
	Number of Equity Shares	%*	Number of Equity Shares	%*	Number of Equity Shares	%*	Number of Equity Shares	%*
Shareholding as of the date of PA	Nil	Nil	360000	8.06	Nil	Nil	345610	7.74
Shares acquired between the PA date and the DPS date	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
Post Offer Shareholding *	239725	5.37	658500	14.74	290000	6.49	1093810	24.49

(1) Computed on the basis of the Emerging Voting Capital.

(2) *Assuming full acceptance in the Offer.

IV OFFER PRICE

1. The Equity Shares are listed on Bombay Stock Exchange Ltd (BSE), Delhi Stock Exchange Limited (DSE), Uttar Pradesh Stock Exchange Ltd. (UPSE) Ahmedabad Stock Exchange Ltd (ASE) and Jaipur Stock Exchange (JSE). The Equity Shares on BSE are frequently traded, in terms of the SEBI (SAST) Regulations. The trading turnover in the Equity Shares based on the trading volumes on the BSE for the period from March 2013 to February, 2014 i.e 12 calendar month preceding March 2014, the month in which the PA was issued as given below:

Name of the Stock Exchange	Total number of equity shares traded during the 12 calendar months prior to the month of PA i. e. March 2013 to February 2014	Total Number of Listed Shares	Annualized Trading Turnover (as % of total weighted number of equity shares listed)
BSE	4674114	4466700	104.64
DSE	Nil	4466700	N.A
UPSE	Nil	4466700	N.A
JSE	Nil	4466700	N.A
ASE	Nil	4466700	N.A

Source: **www.bseindia.com**

2. The Offer Price of Rs 10/- (Rupees Ten Only) per Offer Share is justified in terms of Regulations 8(2) of the SEBI (SAST) Regulations, being the highest of the following parameters:

	Details	Rupees
a.	The Negotiated Price	Rs. 10.00
b.	The Volume Weighted average price paid or payable for acquisition, by the Acquirers during the fifty two weeks immediately preceding the date of PA	Rs. 8.98
c.	The Highest Price paid or payable for any acquisition by the Acquirers during the twenty six weeks immediately preceding the date of the PA	Rs. 9.00
d.	The volume weighted average market price of Equity Shares of the Target Company for a period of sixty trading days immediately preceding the date of the PA as traded on Bombay Stock Exchange Limited.	Rs. 9.56

Note: The offer price would be revised in the event of any corporate action like bonus, splits etc: where the record date for effecting such corporate action falls within 3 Working Days prior to the commencement of the tendering period in the offer

Therefore in view of above, the offer price of Rs 10/- per share is justified

3. The Acquirers may revise the Offer Price at its discretion or pursuant to any acquisition by the Acquirers at a price which is higher than the Offer Price at any time prior to 3 Working Days prior to the commencement of the tendering period under the Offer. In the event of such a revision, the Acquirers shall, (i) make a corresponding increase to the escrow amounts, as more particular set out in Part V - Financial Arrangements of this DPS below, (ii) make a public announcement in the same newspapers in which the DPS is to be published, and (iii) simultaneously with such announcement, inform SEBI, the Stock Exchanges and the Target Company at its registered office of such a revision.

V. FINANCIAL ARRANGEMENTS

1. The Acquirers have adequate resources to meet the financial requirements of the Offer. The Acquirers have made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations, 2011. The acquisition will be financed through Internal / personal resources and no borrowings from banks / FIs etc., is being made.
2. Assuming full acceptance, the total requirement of funds for the Offer would be Rs 1,16,13,420/- (Rupees One Crore Sixteen Lacs Thirteen Thousand Four Hundred and Twenty Only). In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirers have open an Escrow Account with Axis Bank, having its branch at K-12, Green Park Main Market, Green Park, New Delhi - 110016 and have deposited Rs 29,50,000/- (Rupees Twenty Nine Lacs Fifty Thousand Only) being more than 25% of the total consideration payable to the shareholders under the Open Offer.
4. In terms of Regulation 17(10)(e), in case of non-fulfillment of obligations by the Acquirers, the Manager to the Offer shall ensure realization of escrow amount by way of foreclosure of deposit.
5. The Acquirers have entered into an escrow agreement (the "**Escrow Agreement**") with Axis Bank , having its Registered Office at Trishul, 3rd Floor, Opp Samartheshwar Temple, Near Law Garden, Ellisbridge Ahmedabad,Gujarat-380006 (the" **Escrow Agent**") and the Manager to the Offer, pursuant to which the Acquirers have deposited an amount aggregating to Rs 29,50,000/- (Rupees Twenty Nine Lac Fifty Thousand Only) in cash, being more than 25% of the Offer Size ("**Cash Escrow**"), in the escrow account opened with the Escrow Agent ("**Escrow Account**"). The Cash Escrow constitutes the escrow account in terms and subjected to the conditions set out in the Escrow Agreement.
6. Mr. Kartik S Mehta, Chartered Accountant (Membership No. 118865) proprietor of Kartik S. Mehta & Co having office at 120-121, Swati Chambers, Galemandi Road, Near Delhi Gate, Surat and Mr H V Maheta (Membership No. 112397) proprietor of H.V. Maheta & Co having office at 41, Bhuta Niwas, Building No. 1, Dr Ambedkar Road, Matunga (C.R.), Mumbai - 400019 have certified based on the information available, certified that the Acquirers have adequate resources and capability to meet their respective financial obligations under the Offer.
7. The Acquirers have duly empowered M/s D & A Financial Services (P) Limited, Manager to the Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
8. The Manager to the Offer, M/s D & A Financial Services (P) Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI Statutory Approvals / Other Approvals Required For the Offer

1. As on the date of Public Announcement, no approval will be required from any Bank/Financial Institutions for the purpose of this Offer, to the best of the knowledge of the Acquirers.
2. As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
3. The Offer would be subject to all other statutory approvals if any, that may become applicable at a later date before the completion of Offer.
4. In case of a delay in receipt of any statutory approvals that become applicable to the offer, SEBI may if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default , failure or neglect on the part of the Acquirers to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, 2011, permit the Acquirers to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of the time to the Acquirers to make payment of the consideration to the public shareholders whose shares have been accepted in this offer
5. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, 2011, in the event that the approvals that become applicable after the date of DPS are refused, the acquirers shall have the right to withdraw the offer. In the event of such a withdrawal of the offer, the acquirers (through the manager) within 2 workings days of a such withdrawal make a public announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, 2011.

VII TENTATIVE SCHEDULE OF OFFER

Sr. No	Activity	Days & Dates
1.	**Date of Public Announcement`**	**Thursday, March 06, 2014**
2.	Date of Publication of Detailed Public Statement	Thursday, March 13, 2014
3.	Filing of the Draft letter of Offer to SEBI	Friday, March 21, 2014
4.	Last Date for a Competitive Offer(s)	Monday, April 07, 2014
5.	**Identified Date***	**Monday, April 21, 2014**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Monday, April 28, 2014
7.	**Last Date for revising the Offer Price/ number of shares.**	**Wednesday, April 30, 2014**
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, May 02, 2014
9.	**Date of Publication of Offer Opening Public Announcement**	**Monday, May 05, 2014**
10.	**Date of Commencement of Tendering Period (Offer Opening date)**	**Tuesday, May 06, 2014**
11.	**Date of Expiry of Tendering Period (Offer Closing date)**	**Tuesday, May 20, 2014**
12.	Last Date of communicating rejection/acceptance and payment of consideration for applications accepted/ return of unaccepted share certificates/ credit of unaccepted Equity Shares to Demat Account.	Tuesday, June 03, 2014

*The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.

VIII PROCEDURE FOR TENDERING OF SHARES IN THE CASE OF NON RECEIPT OF LETTER OF OFFER

1. All public shareholders, whether holding Equity Shares in dematerialized form or physical form, registered or unregistered, are eligible to participate in this Offer at any time during the tendering period of this offer.
2. The Letter of Offer specifying the detailed terms and conditions of this offer along with the Form of Acceptance -Cum-Acknowledgement ("**Form of Acceptance**") will be mailed to all the public shareholders whose name appeared on the register of members of the Target Company as at the close of business hours on the Identified Date i.e **Monday, April 21, 2014.**
3. The Public Shareholders who wish to tender their Equity Shares pursuant to this Offer will be required to communicate their acceptance in the form and manner specified in the Letter of Offer to the Registrar to the offer M/s Beetal Financial & Computer Services Pvt. Limited in accordance with the instructions contained in the Letter of Offer and Form of Acceptance. Applicants, who cannot hand deliver documents at the collection centers, as will be mentioned in the Letter of Offer, may send such documents by registered post or by courier, at their own risk and cost, to the Registrar to the Offer.
4. In case of the Equity Shares held in dematerialized form, the Depository Participant("DP") name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledge by the DP for transferring the Equity Shares, as per the instruction given below:

Depository Participant Name	**SMC Global Securities Limited**
DP ID	**IN303655**
Client ID	**10003537**
Account Name	**SURYA INDUSTRIAL CORPORATION LTD-OPEN OFFER ESCROW ACCOUNT**
Depository	**National Securities Depository Limited (NSDL)**

It is the sole responsibility of the public shareholders to ensure credit of their respective Equity Shares in the depository account above, prior to the closure of the offer.

Shareholders having their beneficiary account in Central Depository Services (India) Limited ("CDSL") have to use inter-depository delivery instructions slip for the purpose of crediting their equity shares in favour of the special depository account with NSDL.

5. Public Shareholders who are holding Equity Shares in the physical form and who wish to tender their respective Equity Shares in the offer are required to submit the duly signed Form of Acceptance addressed to the Registrar to the Offer together with the Original Share Certificate(s), valid transfer deed(s), and such other documents as may be specified in the Letter of Offer and the Form of Acceptance, either by hand delivery on weekdays or by registered post, so as to reach the Registrar to the Offer on or before the Closure of the tendering period i.e not later than Tuesday, May 20, 2014 in accordance with the instruction specified in the Letter of Offer and the Form of Acceptance.
6. Person who have acquired Equity Shares but whose name do not appeared in the register of members of the target company as on Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified date, or those who have not receive the Letter of Offer, may also participate in this offer by submitting an application on plain paper giving details regarding their Offer as set out in the PA, this DPS and the Letter of Offer, which may be obtained from the SEBI's Website (**www.sebi.gov.in**) or from Beetal Financial & Computer Services Pvt. Limited.

The detailed procedure for tendering the equity shares in this Offer will be available in the Letter of Offer.

IX Other Information

1. Acquirers accept full responsibility for the information contained in the PA and this DPS (other than such information that has been sourced from public sources or provided and confirmed by the Target Company and shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations.
2. The Acquirers have appointed Beetal Financial & Computer Services Pvt. Limited as Registrar to the Offer. Address **Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi - 110062.**Tel nos.: 29961281-82, Fax No.: 29961284, Email: **beetal@rediffmail.com**, Contact person: Mr. Punit Mittal.
3. This DPS and the PA would also be available on SEBI's Websites (**www.sebi.gov.in**).
4. The Acquirers reserves the right to withdraw the Offer pursuant to Regulation 23(1) of the SEBI (SAST) Regulations, 2011. Any such withdrawal will be notified in the form of a public announcement in the same newspapers in which this Detailed Public Statement appears.
5. The withdrawal of shares will be available only for the Share certificates/ Shares that have been received by the Registrar to the Offer or credited to the Special Depository Escrow Account.
6. The intimation of returned shares to the Shareholders will be sent at the address as per the records of Depository.
7. If there is any upward revision in the Offer price has been made, an acquirers may make upward revisions to the offer price, and subject to the other provisions of these regulations, to the number of shares sought to be acquired in the open offer, at any time prior to the commencement of the last three working days before the commencement of the tendering period.

Manager to the Offer	Registrar to the Offer
D & A FINANCIAL SERVICES (P) LIMITED 13, Community Centre, East of Kailash, New Delhi - 110065. Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; E-mail: dafspl@gmail.com Contact Person: **Mr. Priyaranjan** **SEBI Rgn No.: INM000011484**	**Beetal Financial & Computer Services Pvt. Limited** Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062 E-Mail: beetalrta@gmail.com Tel. Nos.: 29961281-82, Fax No.: 29961284 Contact Person: : **Mr. Punit Mittal** **SEBI Regd. No. INR000000262**

Issued on behalf of the Acquirers by Manager to the Offer

Place : New Delhi
Date : March 12, 2014